

(2 B-767-300 and 3 AB-321), extension and strengthening of runway to 9000 ft for operation of wide bodied aircraft, provision of Simple Approach Lighting System (SALS) on runway 08 and Cat-I Approach Lighting System (APLS) on runway 26 and construction of New control tower cum technical block have been completed.

(c) There are four airports in Rajasthan which are owned and managed by Airports Authority of India (AAI). In addition, AAI also managed Civil Enclaves at Jaisalmer, Jodhpur and Bikaner.

(d) Both Jaipur and Udaipur airports have been provided with state-of-the-art passenger facilities.

(e) and (f) Yes, Sir. Various requests have been received from State Government of Rajasthan for increase of frequency of air services on Jaipur-Udaipur and Jaipur-Jodhpur route, for additional air connectivity from Jaipur with Delhi, Mumbai, Kolkata, Hyderabad, Chennai and Bangalore and also from Dubai, London Washington, New York, Paris, Bangkok during the period of 01.01.2012 to 15.01.2012 due to "Pravasi Bhartiya Day from 7-9.01.2012.

However, operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence to Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East Region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines (RDG).

Drunk Pilots on Airlines

2961. SHRI ISHWAR SINGH:

SHRI N.K. SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of total number of drunk pilots on airlines for the past three years;

(b) whether it is a fact that the DGCA has implemented a new policy to penalise drunk pilots;

(c) if so, the details of this new policy and the date for its implementation; and

(d) the details of action proposed against guilty pilots, in the aforementioned policy?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The details of total number of Pilots found drunk on airlines for the last three years are given in the Statement (*See below*).

(b) to (d) Yes Sir,

DGCA has amended Civil Aviation Requirements (CAR) section 5, Series 'F', Part III dated 30th November 2010 which provides for suspension of license for three months for first time and for five years in case a pilot is detected positive during pre-flight medical examination for the second time. This regulation requires airlines to conduct the test before all domestic flights and after every 15 days at foreign airports. This shall be supplemented by post medical flight checkup. It shall be ensured that all flights originating from outstation are covered by post flight medical checkup within a period of 10 days, *i.e.*, three times in a calendar month.

Statement

Details of the pilots tested alcohol positive

Sl.No.	Year	No. of Pilots
1.	2009	17
2.	2010	23
3.	2011	17

Bribe-scandal in purchase of aircraft

2962. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Central Bureau of Investigation (CBI) is investigating the dubious role of several officials of the Ministry of Civil Aviation in the purchase of aircrafts from Boeing Company and Airbus Industries;

(b) if so, the details in this regard;

(c) whether some of the senior officials of Boeing Company and Airbus Industries based in India are also involved in bribe scandal; and

(d) if so, the names of such officials?